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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 891/96

Date of Order: 20.9.96

BETWEEN :

Y.Yelleswar

.. Applicant.

AND

1. The Director General,
Indian Council Agriculture Research,
Krishi Bhavan, New Delhi - 1.

2. The Director,
Central Research Institute of Dryland
Agriculture, Santoshnagar,
Hyderabad - 500 659.

3. Senior Administrative Officer,
Central Research Institute of
Dryland Agriculture, Santoshnagar,
Hyderabad - 500 659.

.. Respondents.

Counsel for the Applicant

.. Mr.K.K.Chakravarthy

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMMN.)

JUDGEMENT

Heard Mr.K.K.Chakravarthy, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant is the son of Y.Narasimha who died while ~~while~~ in service in 1993. His mother ~~is~~ also an employee in ~~the~~ same organisation died on 16.3.88 while she was in service. He applied for compassionate ground appointment but that representation was not replied. Hence he filed OA.370/96 on the file of this Bench which was disposed of on 21.3.96 directing R-2 in that OA to dispose of his representation in accordance with law. That representation was disposed of by the order No.

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F.No.1-10(79)/96, dated 3.7.96 (R-3 page-10 of the Reply). The respondents have rejected the claim of the applicant for compassionate ground appointment. They have also rejected the claim of the applicant for giving him a casual labour engagement.

3. This OA is filed praying for a direction to the respondents to appoint him on compassionate grounds.

4. The main plea of the applicant is that he is in indigent circumstances warranting compassionate ground appointment as he has to maintain himself and his divorced sister. The amount of Rs.1500/- received by him as family pension in addition to the final settlement dues received by him is not sufficient for maintaining himself and his dependant. The applicant further submits that earlier he was given some casual labour^{engagement} though he was minor, immediately after the death of his mother for reasons of compassion. That compassion should be extended to him even now^{and} provided with a job.

5. The respondents contend that the applicant is having a house and also getting pension of Rs.1500/- p.m. Even as late as end of 1995 in his representation he has not quoted any of his dependent relative to be looked after by him. The applicant is not in indigent circumstances warranting compassionate ground appointment.

6. From the contentions made as above I am of the view that the applicant's request for compassionate ground appointment cannot be accepted as he is getting pension of Rs.1500/- and it cannot be said that the family is in indigent circumstances. However I feel that the applicant can be engaged as a casual labour in view of his previous experience as a casual labour in case there is need for engagement of casual labour in

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future instead of engaging a fresher from the open market. In the circumstances the respondents may consider his case for engagement of a casual labour in future if there is work in preference to freshers from open market without retrenching ^{in time} any of the casual labour already at that time.

7. The OA is ordered accordingly. No costs.

me

(R.RANGARAJAN)
Member (Admn.)

Dated: 20th September, 1996

(Dictated in Open Court)

*Auth'd
22/9/96
Dy. Registrar (3)*

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Copy to:-

1. The Director General, Indian Council Agriculture Research, Krishi Bhavan, New Delhi.
2. The Director, Central Research Institute of Dryland Agriculture, Santoshnagar, Hyd.
3. Senior Administrative Officer, Central Research Institute of Dryland Agriculture, Santoshnagar, Hyd.
4. One copy to Sri. K.K.Chakravarthy, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

9/10/96

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

20/9/96

ORDER/JUDGEMENT
R.A/C.P.T.M.A.NO.

D.A. NO.

891/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLEGED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
डेप्लाय/DESPATCH

- 9 OCT 1996 wby

हैदराबाद न्यायपीठ
HYDERABAD BENCH